

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4822

ANSWERED ON:12.08.2014

DOWRY DEATHS

Gaddigoudar Shri Parvatagouda Chandanagouda;Kaswan Shri Rahul;Owaisi Shri Asaduddin

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether cases of dowry deaths have been reported from various parts of the country;

(b) if so, the details thereof including the total number of such cases reported, accused arrested convicted and the steps taken to improve the conviction rate along with the action taken against the guilty persons during each of the last three years and the current year, State-wise;

(c) whether the Government has also registered false dowry cases and misuse of dowry law by the bride and if so, the details thereof and the total number of such cases reported, accused arrested, convicted and the steps taken to improve the conviction rate along with the action taken against the guilty persons separately during the said period, State-wise;

(d) whether the Government has any proposal to review the anti-dowry law in the light of false cases being registered; and

(e) if so, the details thereof and the steps taken by the Government to check misuse of the said law including advisories issued to the States and the police departments along with the details of directives issued by the Supreme Court in this regard and the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): As per information available, a total number of 8,618 cases, 8,233 cases and 8,083 cases of dowry deaths were registered during 2011, 2012 and 2013 respectively. State/UT-wise details on total number of cases registered (CR), chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) in the cases of cruelty by husband or his relatives during the years 2011 – 2013 is attached at Annexure.

(c) & (d): There are some reports of false registration of cases and misuse of dowry law, however specific data is not maintained in this regard. There is no proposal to review the anti-dowry law based on false dowry cases.

(e): Ministry of Home Affairs has recently issued an Advisory on 'Measures to be taken by the States / UTs to curb the misuse of Section 498A of the Indian Penal Code' on 10th July, 2014. The Advisory has been issued in accordance with the Hon'ble Supreme Court of India's directions in the case of Arnesh Kumar and the State of Bihar and Anr. (Criminal Appeal no. 1277 of 2014) on misuse of Section 498A of IPC. The Advisory containing the details of the Hon'ble Supreme Court directives is available in the Ministry of Home Affairs website [http://www.mha.nic.in/sites/upload\\_files/mha/files/Advisory\\_Sec498\\_140714.pdf](http://www.mha.nic.in/sites/upload_files/mha/files/Advisory_Sec498_140714.pdf). In the aforesaid Advisory Ministry of Home Affairs has requested the States / UTs to desist from automatic arrest in cases of Section 498A of Indian Penal Code (IPC) but satisfy themselves about the necessity for arrest under Section 41 of the Code of Criminal Procedure (Cr. P.C.). The States / UTs have also been requested to follow proper guidelines as enumerated by Hon'ble Court in the judgment.